

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

**EXCISE APPEAL NO. 86468 OF 2017
E/C.O./91105/2017**

(Arising out of Order-in-Appeal No. SK-19/M-IV/2017 dated 31.03.2017 passed by the Commissioner (Appeals), Mumbai-I.)

**COMMISSIONER OF CENTRAL EXCISE MUMBAI – IV
115 NEW CENTRAL EXCISE BUILDING,
MAHARSHI KARVE ROAD,
CHURCHGATE, MUMBAI-400020.**

Appellant

Vs.

**MAHANAGAR GAS LTD
MGL HOUSE, BLOCK G-33,
BANDRA KURLA COMPLEX,
BANDRA EAST, MUMBAI-400051.**

Respondent

Appearance:

Shri Rajiv Ranjan, Asstt. Commissioner Authorised Representative for the Appellant.
Ms. Kiran Chavan, Advocate for the Respondent.

CORAM:

**HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. M.M.PARTHIBAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/86994/2025

Date of Hearing : **24.12.2025**

Date of Decision: **24.12.2025**

Appeal stands dismissed as withdrawn since a request is made by the appellant side in writing for such withdrawal on monetary ground prescribed under the litigation Policy of the Government of India.

2. Cross Objection Application No. E/CO/91105/2017 is accordingly disposed of.

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(M.M.PARTHIBAN)
MEMBER (TECHNICAL)**